

**GOVERNMENT OF JAMMU AND KASHMIR
INDUSTRIES & COMMERCE DEPARTMENT
Civil Secretariat, Jammu**

**Notification
Jammu, the 8th May, 2020.**

S.O 153 . -In exercise of the powers conferred by section 15 read with section 23-C of the Mines and Minerals (Development and Regulation) Act, 1957, (Central Act No. 67 of 1957), the Government of Union Territory of Jammu and Kashmir hereby makes the following amendment in Rule 91 of the J&K Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016:

After Proviso to Rule 91, the following proviso shall be added, namely:-

“Provided further that the Government of Union Territory of Jammu and Kashmir may reserve and grant for Mining lease an area not exceeding 10 hectares to a Government Company or Corporation for exploitation of Minor Minerals for the purpose of providing key construction material to Government Departments.”

By Order of the Government of Jammu and Kashmir.

Sd/-

**(Manoj Kumar Dwivedi)IAS
Commissioner/Secretary to the Government,
Industries and Commerce Department**

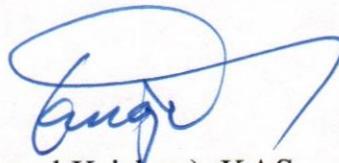
No.IND/Legal/27/2013-II

Dated: 08.05.2020

Copy for information to the:-

1. Secretary, Ministry of Mines, Government of India, New Delhi.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. All Administrative Secretaries to the Government of J&K.
4. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
5. Divisional Commissioner, Jammu/Kashmir.

6. All Deputy Commissioners.
7. Director Geology and Mining, J&K, Jammu.
8. Managing Director, JKML/JKCL.
9. General Manager, Government Printing Press, Jammu for publication in the official Gazette.
10. Private Secretary to Chief Secretary.
11. Private Secretary to Commissioner/Secretary to the Government, Industries and commerce Department.
12. Incharge Website.
13. Government Order file/Stock file.



(Kewal Krishan), KAS

Additional Secretary to the Government,